

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

COARM:

(IB)-348(ND)/2017

PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.01.2019

NAME OF THE COMPANY: M/s. Rachna Sarees Vs. Charming Apparels Pvt.
Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner:	Ms. Heerika Shukla, CS for the RP			
	Ms. Shalini Aggarwal, CS for the RP			
	Ms. Deboshree Sadha, Advocate for HDFC			

ORDER

CA-837/18 has been filed by the RP Mr. Arvind Garg, praying for exclusion of certain days in computing period of 180 days of the CIR process. It is submitted that the period between 10th September, 2018 to 26th November, 2018 i.e. 76 days be excluded when his confirmation as the RP was pending before this Bench, after forwarding his name to the IIBBI. For reasons whatsoever, the application has remained pending on Board. Further exclusion of the period between 5th December till disposal of this application be also excluded.

(Ginni)

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Ms. Sirka Shukla, Company Secretary has relied upon decision of the Hon'ble NCLAT, in the matter of Quinn Logistics India Pvt. Ltd. Vs. Mack Soft Tech Pvt. Ltd. & Ors. (Insolvency) AT No. 185 of 2018 which has broadly given guidelines when certain period can be excluded in the computing of the CIR period. Since the number of days sought to be excluded are a large number, they same have to be scrutinised.

To come upon 8th January, 2019 for further consideration.

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(V.K. Subburaj)
Member (T)

—sd—

(Ina Malhotra)
Member (J)